

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
STARRED QUESTION NO. 264
TO BE ANSWERED ON 8th AUGUST, 2023

PATENTED PESTICIDE PRODUCTS

*264. SHRI RAJIV PRATAP RUDY:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:-

- (a) whether it is a fact that the country has optimum share of patented pesticide products;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details of new pesticide products registered in last five years and the share of patent products; and
- (d) the steps taken by the Government to promote innovation in agriculture sector?

ANSWER

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE
कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (d): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA
STARRED QUESTION NO. 264 DUE FOR REPLY ON 8TH AUGUST, 2023.**

(a) to (c): The manufacture, import, storage, sale, distribution, use, etc. of pesticides is regulated by the Insecticides Act, 1968 (The Act) and the Insecticides Rules, 1971 (The Rules) made thereunder. The Registration Committee (RC) constituted under section (5) of the Insecticides Act, 1968 registers the pesticides for their use in agriculture and also for non-agriculture purposes, after evaluating their safety and efficacy. There is no provision enshrined in the Act and the Rules regarding patent of pesticides therefore, patent issue is not a consideration before RC for deciding on the registration.

RC has registered 330 Technical and 867 Formulations of pesticides for use in the country. Out of 330 technical and 867 formulated pesticides, 11 technical and 110 formulations are under patent. During the last five years 44 new pesticides have been registered by the RC. Out of these 4 pesticides are under patent.

(d): Section 38(2) of the Insecticides Act, 1968 provides that the Central Government may exempt any educational, scientific or research organization engaged in carrying out experiments with insecticides from the provisions of the Act. Accordingly, to promote the innovation in agriculture in reference to pesticides sector Government of India has exempted following institutes/ agencies which are accredited by the National Accreditation Board for Accredited Laboratories or having Good Laboratory Practices certification with pesticides in their scope from registration requirements to import pesticides for research purposes:

- Indian Council for Agricultural Research;
- State Agriculture Universities;
- Institutions of Department of Agriculture and Farmers Welfare;
- Department of Science and Technology;
- Department of Scientific and Industrial Research;
- And also any other Government or private laboratory or pesticide industry recognised by the Department of Scientific and Industrial Research or the Department of Science and Technology, Ministry of Science and Technology.

Besides, Central Government is also encouraging Research in Biopesticide development. Guidelines on biopesticide's consortia registration have been developed. Fifteen different types of Biopesticides developed by ICAR / Industry have been approved for the management of pests on various crops.

Further, use of Drones for crop protection in India is new and the country is gaining experience. The Government has granted an interim approval for use of all the registered pesticides formulation by drones whose safety and efficacy has already been evaluated and used in the country on different crops. The Government has also released Standard Operating Procedure (SOP) for use of Drone for Crop Protection.
